

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn. No. OA 1249/88

Date of decision 10.04.1989.

Shri Ashok Baijal

.....Applicant

Vs.

Union of India

.....Respondents

For the applicant

.....Shri Anil Kumar
Kher, Counsel

For the Respondents

.....None

CORAM:

THE HON'BLE MR. B.C. MATHUR, VICE CHAIRMAN(A)

THE HON'BLE MR. P.K. KARTHA, VICE CHAIRMAN(J)

1. Whether Reporters of local papers may be allowed to see the Judgment? *Ye*
2. To be referred to the Reporters or not? *NO*

JUDGMENT (ORAL)

The applicant, who is working as Deputy Chief Mechanical Engineer, Diesel Component Works, Ministry of Railways has filed the present application under Section 19 of the Administrative Tribunals Act, 1985 claiming the following reliefs:-

"(i) To direct respondent No.1 to make payments of arrears accrued to the applicant on account of short payment of compensatory allowance and interest thereon from February 1982 to March 1985 due to repeated devaluation of Tanzanian Shilling.

On

(ii) To grant any other relief, order or direction which this Hon'ble Tribunal may deem fit and proper in the circumstances of the case be passed.

(iii) Cost of the application be allowed."

2. The grievance of the applicant is that the arrears of compensatory allowance which accrued to him on account of short payment made by the Consul General of India during the period from February, 1982 to March, 1985 while he was posted at Tanzania have not been paid to him by the respondents.

We have heard the learned counsel of the applicant when the case was taken up for admission on 10.4.89. According to him, the arrears of compensatory allowance became admissible to the applicant due to the devaluation of Tanzanian Shilling. The applicant made repeated representations to the respondents who conceded part of his claim for the period from August, 1984 to March, 1985 vide their letter dated 4th November, 1986 (Annexure-J, page 26 of the Paper Book)

3. The learned counsel of the applicant has also brought to our notice a letter dated 26th August, 1988, addressed to the Consul General of India at Zanzibar wherein it has been stated that the representation of the applicant should be finalised within a month positively. A copy of the said letter has also been endorsed to the applicant.

4. In the circumstances, we direct that the arrears of compensatory allowance accrued to the applicant on account of the devaluation of the Tanzanian Shilling should be worked out by the respondents as expeditiously as possible, but not later than 15th July, 1989, and the amount due to the applicant, if any, released to him by that date.

5. The applicant will be at liberty to file a fresh application in accordance with law, if he is so advised in case he is aggrieved by the decision taken by the respondents.

6. The application is disposed of on the above lines with no order as to costs.

Partha
(P.K. KARTHA)
VICE CHAIRMAN(J)

B.C. Mathur
(B.C. MATHUR)
VICE CHAIRMAN(A)